NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.64/(MAH)/2002 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: Mr. Gopal Raheja

V/s.

M/s. Asiatic Properties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

R.R.Bhomale 1/b Mr.K.D.Abbichneln for the Petherr

Dated: 21.03.2017

Conrel

Advocate

Kaghan Gupta 16 Wadla Ghandy & Co. for hespondent Nos. 2 to 4

COMMON ORDER T.C.P. No. 64/397-398/CLB/MB/MAH/2002 T.C.P. No. 43/247(1-A)/CLB/MB/MAH/2004

- 1. The Learned Representatives of the rival parties are present.
- 2. In respect of Application No. 124/2014 pertaining to the amendment to the Petition; is pending for hearing, however, seeking time. Time is granted.
- To be heard on 7th April 2017 fixed for final hearing. Date is communicated to both the sides.

M.K. Shrawat Member (Judicial)